282	Written Answers to [RAJYA SABHA]		Unstarred Questions
1	2	3	4
9.	2011-2012	Project SEAM-IX Placement in apparel sector in (TN, AP, and Orissa) by IL & FS	IL & FS
10.	2011-2012	Project SESS in service sector in SOUTH-II (Orissa, TN and kerala) by IL & FS	IL & FS
11.	2011-12	Integral Rural Development (IRD) in Villupuram District of Tamil Nadu by Auroville Viliage Action Trust (AVAT), Tamilnadu.	Auroville Viliage Action Trust (AVAT), Tamilnadu.

## Public-private partnerships under MGNREGA

1515. DR. JANARDHAN WAGHMARE:

SHRI N.K. SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there are any instances of integration of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) with private sector through public-private partnerships;
  - (b) if so, the details thereof;
  - (c) whether there are any regulations regulating the same;
  - (d) if so, the details thereof;
- (e) whether Government is considering mainstreaming the integration of MGNREGA with private sector through public-private partnerships; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) No Sir. The provisions of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are effected through schemes formulated by State Governments under Section 4 of the Act. While under Section 13 of the Act, the Panchayats at district, intermediate and village levels are

the principal authorities for planning and implementation of the Schemes made under this Act, any department of the Central Government or a State Government, a Zila Parishad, Panchayat at intermediate level, Gram Panchayat or any local authority or Government undertaking or non-governmental organization authorized by the Central Government or the State Government may undertake the implementation of any work taken up under a Scheme.

- (e) No, Sir.
- (f) Does not arise.

## New works under MGNREGA

1516. SHRI SANJAY RAUT:

SHRI ANIL DESAI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Ministry has added new works to the list of works permitted under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);
  - (b) if so, the details thereof;
- (c) whether the Ministry is planning to bring the Integrated Child Development Services (ICDS) and MGNREGA together to provide services and utilize resources;
- (d) whether the Ministry is planning to provide irrigation facilities to small and marginalized farmers, developing land and promoting farming under MGNREGA; and
  - (e) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The provisions in Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are effected through Schemes formulated by States under Section 4(1) of the Act. The Schemes made by the States are required to provide for the minimum features specified in Schedule I of the Act for which guidelines are issued by the Central Government. Schedule-I of MGNREGA as amended from time to time lists the category of works that any Scheme prepared by a State Government under Section 4 (1) of MGNREG Act shall focus upon. Based on the suggestions and feedback received from various stakeholders including State Governments, changes and modifications to the